

Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu

Notification

Jammu, the 17th December, 2020

S.O 308 In exercise of the powers conferred by section 148 read with sub-section (7) of section 39 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), (hereinafter referred to as the said Act), the Government, on the recommendations of the Council, hereby notifies the registered persons, notified under proviso to sub-section (1) of section 39 of the said Act, who have opted to furnish a return for every quarter or part thereof, as the class of persons who may, in first month or second month or both months of the quarter, follow the special procedure such that the said persons may pay the tax due under proviso to sub-section (7) of section 39 of the said Act, by way of making a deposit of an amount in the electronic cash ledger equivalent to: -

- (i) thirty five per cent. of the tax liability paid by debiting the electronic cash ledger in the return for the preceding quarter where the return is furnished quarterly; or
- (ii) the tax liability paid by debiting the electronic cash ledger in the return for the last month of the immediately preceding quarter where the return is furnished monthly:

Provided that no such amount may be required to be deposited-

- (a) for the first month of the quarter, where the balance in the electronic cash ledger or electronic credit ledger is adequate for the tax liability for the said month or where there is nil tax liability ;
- (b) for the second month of the quarter, where the balance in the electronic cash ledger or electronic credit ledger is adequate for the cumulative tax liability for the first and the second month of the quarter or where there is nil tax liability:

Provided further that registered person shall not be eligible for the said special procedure unless he has furnished the return for a complete tax period proceeding such month.

Explanation- For the purpose of this notification, the expression "a complete tax period" means a tax period in which the person is registered from the first day of the tax period till the last day of the tax period.

This notification shall come into force with effect from the 1st day of January, 2021.

Sd/-

(Dr. Arun Kumar Mehta), IAS

Financial Commissioner,

Finance Department.

Dated: 17-12-2020

No: ET/Estt/119/217-IV

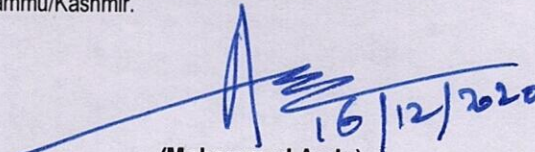
Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. Joint Secretary, J&K Affairs, MHA, Gol.
6. All Principal Secretaries to Government.
7. All Commissioner/Secretaries to Government.
8. Divisional Commissioner, Jammu/Kashmir.

APC

Sd/-
Dr. Arun Kumar Mehta

9. Excise Commissioner, J&K, Srinagar.
10. Commissioner, State Taxes Department, J&K, Srinagar.
11. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
12. Additional Commissioner State Taxes, Tax Planning, J&K.


(Mohammad Amin)
Under Secretary to the Government,
Finance Department

